GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.3843 ANSWERED ON 23RD MARCH 2023

CENTRAL ROAD AND INFRASTRUCTURE FUND

3843. DR. AMOL RAMSING KOLHE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether new roads have been identified for development under Central Road and Infrastructure Fund (CRIF) scheme in Maharashtra and if so, the details and the present status thereof;

(b) the details of roads selected and construction work started on the recommendations of the Maharashtra Government along with the time by which these works are likely to be completed;

(c) whether the Government is aware of the reports that CRIF has not been utilized properly and the works undertaken thereunder have also been found to be unsatisfactory; and

(d) if so, the steps taken by the Government to utilize the funds from CRIF as per prescribed norms and get the works executed effectively in a proper manner?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) No new roads have been identified for development under Central Road and Infrastructure Fund (CRIF) scheme in Maharashtra during the current financial year 2022-23 since Bank of Sanction (BOS) ratio for the state under CRIF is 4.0 against the stipulated 3.0.

(c) &(d) Ministry allocates funds for State Governments / Union Territories (UTs) for development of approved State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme as per the provisions of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019. The details of the funds allocated for the state of Maharashtra and utilized under CRIF during the last three years and current year are as below.

SI. No	Year	Funds accrued/allocated	Funds Utilized	
		(Rs. in Crore)	(Rs. Crore)	in
1	2019- 2020	728.84	629.83	
2	2020- 2021	683.27	675.84	
3	2021- 2022	683.8	390.27	
4	2022- 2023 (upto Feb 2023)	783.19	710.15	

CRIF Act and guiltiness contain provision for approval of works on State roads and utilization of funds released there under.

* * * * *